

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1226**

**ANSWERED ON 05/12/2024**

**Implementation of reservation for women in Legislatures**

1226. Shri M. Shanmugam:  
Shri Vaiko:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the present status of implementation of Constitution (Amendment) Act, 2023 for reservation for women in Lok Sabha and State Legislatures;
- (b) by what time, the constituencies (Lok Sabha and Assemblies) will be redrawn and notified for the purpose of women reservation;
- (c) whether there is a possibility of notifying reserved constituencies for women before the next Lok Sabha election; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF  
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a) to (d): Article 334A of the Constitution, inserted by the Constitution (One Hundred and Sixth Amendment) Act, 2023, provides that the reservation of seats for women in the House of the People, the Legislative Assembly of a State and the Legislative Assembly of the National Capital Territory of Delhi

shall come into effect after an exercise of delimitation is undertaken for this purpose after the relevant figures for the first census taken after commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023 have been published.

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